D.G. Shipping Order No. 10 of 2013

Sub: Issuance of an Indian Continuous Discharge Certificate to Indian Citizen/National Deck Cadets and Trainee Marine engineers successfully completing a Higher National Diploma recognized by Foreign Maritime Administrations…reg.

The Merchant Shipping (M.S) [Continuous Discharge Certificate – cum- Seafarers Identity Document (CDC)], Rules,2001, stipulate the issuance of CDCs only to applicants who have successfully completed a pre-sea training course/ program conducted by maritime training institutions, duly approved by the Directorate General of Shipping [DGS], Govt. of India [GoI]. Vide the D.G.S Order No. 10 of 2001 [F. No. 15(9) CR/99] dated 16.10.01, the Director General of Shipping had, contextually, directed that CDCs may be issued to those Desk Cadets [DCs] the requisite maritime training prescribed by the Maritime Administrations of foreign nations, which are included in the ‘White List’ nations/ member states of the International Maritime Organization (IMO), London and who are eligible to proceed to sea. The said Order was partially modified vide the M.S. Notice 27 of 2003 [F. No. 17(1) CR/2003], dated 12.12.03, of the DGS, wherein, prior & formal approval from the DGS, GOI, was made mandatory for commencing such maritime training courses. Further refinements, on this issue, were brought on the basis of representations received from the Maritime Training Institutions [MTIs], from time to time, by the Training Circular No. 10 of 2011 [F. No. 11-TR(63)/2006-II], dated 13.09.11, of the DGS, GOI, whereby, such CDCs were converted into a eligible for the first level of Certificate of Competency [CoC] examinations
conducted by the foreign maritime administrations and, besides, such CDCs were then ordered to be limited to a period of two years. However, after detailed deliberations, the said DGS, GOI’s other Training Circular No. 08 of 2013 [F. No. II-TR (63)/2006-II], dated 01.05.13, stating that this “Directorate shall not be dealing with the subject of prior permission for conduct of such courses of Foreign Maritime Administration henceforth”. Consequent to the above departments, the DGS, GOI’s M.S. Notice No. 27 of 2003 [F. No. 17(1) CR/2003] dated 12.12.03 is also hereby withdrawn.

2. However, there is a need to provide an Indian Seafarer Identity Document to such Indian citizens who are undergoing these Higher National Diploma pre-sea courses as Deck Cadets or Trainee Marine Engineers undergoing the said courses by approved Foreign Maritime Administrations which are in the White list of IMO.

3. In the light of the foregoing circumstances & considering the subject issue, holistically, the Directorate General of Shipping & ex-officio Additional Secretary to the Government of India, in exercise of the powers conferred on him by clause (1), of section 456 of the Merchant Shipping Act, 1958, read with the notification S.O. No. 3144 dated 17.12.60, issued by the Govt. of India, delegating the said power to the Directorate General of Shipping, hereby directs that the Indian citizens who have successfully completed a [Trainee Marine Engineer or a Deck Cadet pre-sea] Higher National Diploma [HND] course as recognized/prescribed by a Foreign Maritime Administration which is included in the said ‘White List’ of the IMO and are eligible to proceed to sea be issued with an Indian CDC.

4. Such CDCs shall be issued as individual category CDC’s and shall be applied for by the candidate himself. The conditions for an issuance of such CDCs in the above category and details documents required to be submitted shall be as under;

   4.1. The applicant in this individual category shall be a citizen of India.
4.2. Such applicant shall possess an INDoS No. and submit a copy of the INDoS Certificate.

4.3. Such applicant shall have successfully completed such a HND pre-sea training program for Trainee Marine Engineers and Deck Cadets, as may be prescribed and recognized by Foreign Maritime Administrations of countries which are included in the 'White List' of the IMO.

4.4. The Successful completion of such a HND course by the candidate has to be endorsed by the Foreign Maritime Administration concerned by an official letter. Declaration of the same in their official website is more preferable.

4.5. The above stated Indian CDCs in this category will be issued merely to facilitate Indian citizens to have valid Indian seafarers identity document. Hence, such candidates holding such a CDC shall not be eligible to be defined as cadets for the purpose of tonnage tax training commitments as prescribed in Ministry of Shipping MoS, Gazette Notification dated 12.12.07, of Directorate General of Shipping, S.D. Branch Circular No. 1 of 2013 dated 18.01.13, of Directorate General of Shipping, DGS, MSL Branch Circular No. 1A of 2011 dated 12.01.2011, and on board other Indian vessels. The inscription to this effect will be made in the CDC.

4.6. The validity for such a CDC shall be for 10 years. However, the candidates are eligible for applying for a regular Indian CDC on obtaining their Initial Certificate of Competency (COC).

5. The Shipping Master, GSO, Mumbai, shall issue such CDCs to only such of those candidates who have successfully completed the said courses concerned, only on receipt of the declared course results from the Institution/University/ and on the basis of the confirmed letter from the Foreign Maritime Administration.

6. Such CDCs shall be forwarded directly to the candidate at the available addresses given in their said applications, by speed post, with acknowledgement due.
7. This order comes into force with an immediate effect & shall remain enforce until further orders.

Sd/-

(Gautam Chatterjee)
Director General of Shipping & Ex-officio Additional Secretary to the Government of India

I. Copy forwarded for an information & necessary action to the;
   Shipping Masters, GSOs, Mumbai, Chennai & Kolkata
   1. Principal Officers, MMDs, Mumbai/ Kolkata/Chennai/Kochi/Kandla.
   2. Surveyors-in-Charge, Mercantile Marine Departments, Vizag/Tuticorin/Port Blair/
      Jamnagar/ Marmagao/ New Mangalore/ NOIDA.
   4. Indian Maritime University, Chennai/LBS College, Mumbai.
   5. DGS approved Maritime Training Institutions.
   6. INSA/FOSMA/MASA.
   7. MUI/NUSI/FSUI.
   8. N.T. Branch/ Training Branch/ Engineering Branch/ Naval Architecture Branch,
      DGS, Gol.
   9. Hindi Branch, DGS, Gol, for the due translation.
   11. Sr. P.S. to the DGS.

II. Copy submitted for an information to the;
    Secretary to the Govt. of India, Ministry of Shipping, Transport Bhavan, 1,
    Parliament Street, New Delhi- 110001.